

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal(Civil)No(s).21790-21791/2008

VIDARBHA YOUTH WELFARE SOCIETY & ANR. Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS. Respondent(s)

(With appln(s) for permission to file SLP, amendment of the petition, permission to file additional documents and prayer for interim relief and office report )

WITH SLP(C) NO. 22103 of 2008  
(With prayer for interim relief and office report)  
SLP(C) NO. 22892 of 2008  
(With prayer for interim relief and office report)  
W.P(C) NO. 372 of 2008  
(With prayer for interim relief and office report)  
SLP(C)No.21788-21789/2008

Date: 30/11/2011 These Petitions were called on for hearing today.

For Petitioner(s) Mr. A.V.S. Raju, Adv.  
Ms. Anagha S.Desai, Adv.  
  
Mr. Prashant Chaudhary, Adv.  
  
Ms. Shilpa Singh, Adv.

For Respondent(s) Mr. S. Chandra Shekhar, Adv.  
  
Mr. Gopal Singh , Adv  
Mr. Ravikant, Adv.  
  
Ms. Asha Gopalan Nair, Adv.  
  
Mr. M.J. Paul, Adv.  
Ms. Mohita Bagati, Adv.

UPON hearing counsel the Court made the following

O R D E R

In W.P.(C)No.372/2008 Ld. counsel for the petitioner who was granted last opportunity for furnishing the spare

...2/-

Item No.9 : 2 :

copy of the pleadings to respondent No.1 and 3 has not furnished spare copy of the pleadings even now. Counsel for the petitioner is directed to supply copy of the pleadings within two weeks as a last chance to the counsel for respondent No. 1 and 3 and file proof, failing which cost will be imposed.

Ld. counsel for the petitioner who was granted last opportunity for taking steps against the unserved respondents has not taken steps even now. However, I am inclined to grant one more opportunity of four weeks time on the condition that he deposits Rs.500/- in the Supreme Court Legal Services Committee as cost within

four weeks and file proof. If steps are not taken within four weeks, place the matter before the Hon'ble Judge in Chamber without any further order. If steps taken, issue notice. Await return of notice.

List the matters on 11.1.2012.

(SUNIL THOMAS)  
Registrar